

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA. No. 179/2014

IN THE MATTER OF:

Luxmi Dutt Gupta

.... APPLICANT / PETITIONER

Vs

M/s Registrar of Companies Ltd.

.... RESPONDENT

SECTION:

Under Section 560(6)

Order delivered on 22.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Ayush Agarwal, Advocate

For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the Respondent No. 2 requests for some time to file reply. Let the reply be filed within two weeks with a copy in advance to the Counsel for the petitioner. Rejoinder, if any be filed within a week thereafter.

List on 24th October 2017.

— Sd —

**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**

— Sd —

**DEEPA KRISHAN
MEMBER (TECHNICAL)**